

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No.O.A.350/01477/2016

Date of order :27.09.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SAMIR KUMAR BARUI

-V E R S U S -

UNION OF INDIA & OTHERS  
(National Test House)

For the applicants : Mr. N. Roy, counsel

For the respondents : Mr. B.P. Manna, counsel

ORDER

Per Mr. Justice V.C. Gupta, J.M.

Heard Id. counsel for the applicant and Id. counsel for the respondents.

2. An appeal has been filed by the applicant for revision of the order of punishment issued to him, which is annexed as Annexure A-16 to the O.A. This O.A. cannot be entertained unless the revision petition is decided.

3. Hence, we direct that the authority concerned shall dispose of the revision petition dated 08.07.2016(Annexure A-16 to the O.A.) within a period of three months from the date of communication of this order under intimation to the applicant. It is made clear that we have not gone into the merit of the case and the Revisional Authority shall take into consideration all the points raised by the applicant as per rules.

4. With these observations, the O.A. is disposed of. No order as to cost.

(J. Das Gupta)  
Administrative Member  
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(Justice V.C. Gupta)  
Judicial Member